

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
DEPARTMENT OF CONSUMER AFFAIRS

**RAJYA SABHA**  
**UNSTARRED QUESTION No. 846**  
TO BE ANSWERED ON 11.02.2025

**REQUIREMENT OF NOC FOR REGISTRATION**

846. SHRI IMRAN PRATAPGARHI

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is mandatory for societies in Delhi, seeking registration under the Societies Registration Act, 1860, to obtain a No Objection Certificate (NOC) from the Ministry of Consumer Affairs when the proposed name of the society includes the word "Delhi";
- (b) if so, the reasons for such a requirement and the legal or administrative provisions governing this mandate; and
- (c) the total number of cases since January, 2023 where such NOCs were sought, granted or rejected, along with the reasons for rejection, if any?

**ANSWER**

THE MINISTER OF STATE, CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(SHRI B. L. VERMA)

(a): No

(b) & (c): Question does not arise.

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